

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 524 of 2020

In the matter of:

IDBI Capital Markets & Securities Ltd.

....Appellant

Vs.

JBF Petrochemicals Ltd.

...Respondent

Present

For Appellant: Ms. Pratiksha Sharma, Ms. Tanushree Sogani & Mr. Kunal Kanungo, Advocates.

For Respondent: Ms. Nikita Thapar, Ms. Prerna Wagh, Mr. Shikhil Suri & Ms. Shilpa Saini, Advocates.

ORDER
(Through Virtual Mode)

20.10.2020: Counsel for Respondent submits that the Respondent is already in negotiation with an investor and has already approached IDBI Bank with regard to the present dispute. Counsel states that there are chances of settlement and seeks time. Counsel for Appellant submits that she does not have any instructions that Respondent has contacted the Appellant. Counsel for Respondent states that the Respondent will be approaching the Appellant also with regard to the dispute. Counsel states that the submissions are made without prejudice to the case which is put up by the Respondent.

As it is stated that there are chances of settlement, we simply adjourned the matter. List the Appeal '**For Admission (After Notice)**' '**Hearing**' on **7th December, 2020.**

[Justice A.I.S Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Sim/md